

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4780

ANSWERED ON:25.08.2010

SHORTAGE OF OFFICERS IN CBI

Adhalrao Patil Shri Shivaji;Wankhede Shri Subhash Bapurao

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the shortage of officers and prosecutors in the Central Bureau of Investigation (CBI) is a main reason for delay in trials;
- (b) if so, the details of the vacancies and the period from which these are lying vacant;
- (c) the reasons therefor;
- (d) the time by which these vacancies are likely to be filled;
- (e) whether the Government is considering to hire prosecutors for the premier investigating agency on contract basis; and
- (f) if so, the details thereof and the reasons therefor?

Answer

MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF SCIENCE and TECHNOLOGY; MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF EARTH SCIENCE; MINISTER OF THE STATE IN THE PRIME'S MINISTER OFFICE; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN)

(a): No, Sir. The trial of cases investigated by the CBI, takes longer time than conventional cases as it often involves complicated questions of fact and law, necessitating examination of a large number of witnesses and proving voluminous documents. The accused also generally exhausts all the possible avenues available under the criminal justice system to prolong trial proceedings.

(b) to (d): As on 01.07.2010, out of 6050 sanctioned strength in CBI, 899 posts in various grades were lying vacant. Occurrence and filling up of vacancies are ongoing process.

(e) & (f): Yes, Sir. The Government has notified a scheme for engaging Law officers on contractual basis for a period upto five years, to facilitate speedy trial of cases investigated by the CBI.